

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 15/2008
CA. NO.

PRESENT: SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

NAME OF THE COMPANY: Sh. Raj Kumar Bhatia V/s. M/s. Avlight Automotives Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

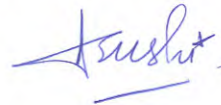
S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1. KRISHNENDU DATTA, Adv.

2. ABHISHEK KUMAR, Adv.

3. ARVISHI GUPTA, Adv.

} for Petitioner



4. SUSHANT KUMAR Adv.

5. ANITESH SHARMA Adv.

6. ARUN SAXENA Adv.

} for Respondents



ORDER

Mr. Arun Saxena advocate is present. He had been appointed as the valuer in this case vide order dated 24th March 2013 and the matter is listed today for his consent.

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He has expressed his inability to carry out the assignment on the ground that he is no longer practicing as a Chartered Accountant. Keeping in view, the names suggested it is considered expedient to appoint Mr. Amarjeet Chopra, Chartered Accountant of M/s. GSA & Associates, Mobile no. 9810100299 as the Chartered Accountant to carry out the valuation in a time bound manner and submit a report within 4 weeks.

Parties are directed to give full cooperation for the valuation. Respondents, who have the entire record in their custody, shall provide the same to the Chartered Accountant for an expeditious disposal.

This is in continuation of the order dated 24.03.2013, modified only to the extent of renaming the valuer.

Learned counsel for the petitioner prays for the disclosure of the respondents assets as on the date fixed for valuation i.e. 31 March 2012. Let an affidavit be filed by the respondents that since the filing of the present petition, the fixed assets of the company had not been alienated or transferred till 31st March 2012.

Re-notify this case for further proceedings on 14th July 2017.


(Ina Malhotra)
Member Judicial